

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P.(C) No. 4394 of 2020**

Md. Serajuddin Ansari ... .. Petitioner  
Versus

1. The State of Jharkhand
2. The Secretary, Department of Food and Civil Supply, Government of Jharkhand, Ranchi
3. The Deputy Commissioner, Chatra
4. The District Supply Officer, Chatra
5. The Sub-Divisional Officer, Chatra
6. The Block Supply Officer, Pratappur, Chatra... .. Respondents

**CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner : Mr. Binod Singh, Advocate  
For the Respondents : Mr. Ravi kerketta, AC to AAG-IV  
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05/05.04.2021 The present writ petition is taken up today through Video conferencing.

The present writ petition has been filed for quashing memo no. 02 dated 21.09.2016 (Annexure-5 to the writ petition), whereby PDS Licence No. 08/1998 of the petitioner has been cancelled by the respondent no. 5 – the Sub-Divisional Officer, Chatra.

After some argument, the learned counsel for the petitioner, seeks permission to withdraw the present writ petition with liberty to take appropriate recourse against the impugned memo no. 02 dated 21.09.2016 before the appellate authority in accordance with law.

Mr. Ravi kerketta, AC to AAG-IV appearing on behalf of the respondents, has no objection to the same.

Permission is accorded.

The writ petition is dismissed as withdrawn with aforesaid liberty.

**(Rajesh Shankar, J.)**